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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 172/94 in
O.A. NO. 2015/88

New Delhi this is the 2nd day of November, 1994

HON'BLE SHRI JUSTICE S. C. MATHUR, CHAIRMAN
HON'BLE SHRI P. T. THIRUVENGADAM, MEMBER (A)

Rajinder Singh S/O S. Uttam Singh,
R/O H. No. 10, Karbala Colony,
New Delhi.

... Applicant

(In Person)

Versus

Shri R. N. Aga Khan,
Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.

... Respondent

(None for the Respondent)

O R D E R (ORAL)

Shri Justice S. C. Mathur, Chairman —

The applicant who has appeared in person stated that there are certain errors in the judgment, for the correction of which he has made a separate application. That application is not before us. If such an application has been made, that will go before the Bench concerned. The applicant concedes that the judgment in its present form has been complied with although with some delay. Today, it cannot, therefore, be said that the respondents are in contempt, inasmuch as according to the applicant himself, the judgment has been complied with. If the judgment is modified and some additional amount becomes payable to the applicant, the Bench may give time to the respondents to make payment of

that amount. If that amount is not paid, the respondents may be guilty at a future date. This application has become infructuous inasmuch as, on admitted facts, the judgment has been complied with. If the contempt is committed in future, the applicant will be at liberty to file fresh contempt application.

2. With the above observations, the present application is dismissed. Notice issued to the respondent is discharged.

P. J. 25

(P. T. THIRUVENGADAM)
MEMBER (A)

S. C. MATHUR
CHAIRMAN

/as/